

**FORM F****PROOF OF CLAIM BY CREDITORS (OTHER THAN FINANCIAL CREDITORS AND OPERATIONAL CREDITORS)**

[Under Regulation 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 21/10/2022

To

Kotoju Vasudeva Rao,  
Flat no.104, Kavuri Supreme Enclave, Kavuri Hills,  
Madhpur, Hyderabad-33, Telangana

From

The Deputy Director,  
The Employee State Insurance Corporation,  
5-9-23, Hill fort Road,  
Hyderabad – 500 063

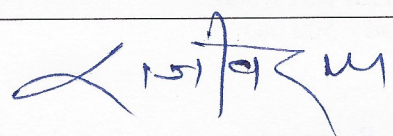
**Subject:** Submission of proof of claim.

Sir,

I, Rajeeva Nandan Ray, Deputy Director, hereby submit the following proof of claim in respect of the corporate insolvency resolution process in the case of M/s Navayuga Infotech Private Limited. The details of the same are set out below:

**PARTICULARS**

1.	Name of the creditor	EMPLOYEES' STATE INSURANCE CORPORATION
2.	Identification number of the creditor (If an incorporated body corporate, provide identification number and proof of incorporation. If a partnership or individual, provide identification record* of all partners or the individuals)	INCORPORATED UNDER SECTION 3 OF ESI ACT, 1948
3.	Address and email address of the creditor for correspondence	REGIONAL OFFICE, ESI CORPORATION # 5-9-23, HILLFORT ROAD, HYDEABAD – 500 063  E-mail – legal.ts@esic.nic.in rd-telangana @esic.nic.in
4.	Description of the claim (Including the amount of the claim as at the insolvency commencement date)	INTEREST : Rs.283/-  TOTAL : Rs.283/-
5.	Details of documents by reference to which claim can be substantiated	1. Notice in the form of C-19 dated 17/12/2019.
6.	Details of how and when the claim arose	THE CORPORATE DEBTOR FAILED TO PAY THE INTEREST PAYABLE UNDER THE PROVISIONS OF ESI ACT, 1948 AS DETAILED BELOW. FOR ESIC CODE NO.52000168570000911  1. Interest on Rs.13,206/- from 12/12/2019 to 23/03/2020

		amounting to Rs. 283/-.
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8.	Details of: a. any security held, the value of security and its date, or b. retention title arrangement in respect of goods or properties to which the claim refers	NIL
9.	Details of bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c No.10811708199 State Bank of India, Main Branch, Koti, Hyderabad IFSC: SBIN0000847
10.	List of documents attached to this claim in order to prove the existence and non-satisfaction of claim due to the creditor	1. Notice in the form of C-19 dated 17/12/2019.
Signature of the creditor or any person authorised to act on his behalf (Please enclose the authority if this is being submitted signed on behalf of the creditor)		
Name in BLOCK LETTERS		: RAJEEVA NANDAN RAY
Position with or in relation to the creditor		: DEPUTY DIRECTOR
Address of the person signing		:C/o Employees' State Insurance Corporation, Regional Office, 5-9-23, Hillfort Road, Adarshnagar, Telangana-63

\* PAN, Passport, AADHAAR or the identity card issued by the Election Commission of India

## DECLARATION

I, Rajeeva Nandan Ray, Deputy Director, currently residing at Hyderabad, do hereby declare and state as follows: -

1. M/s Navayuga Infotech Private limited, the corporate debtor was, at the insolvency commencement date, being the 16/09/2022 actually indebted to me in the sum of Rs. 283/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  1. Notice in the form of C-19 dated 17/12/2019..
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following Nil

*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].*

Date:21/10/2022

Place: Hyderabad

  
(Signature of the claimant)  
RAJEEVA NANDAN RAY  
उप निदेशक / Deputy Director  
क.र.वी.निगम / ESI Corporation

## VERIFICATION

I, Rajeeva Nandan Ray, Deputy Director, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 21<sup>th</sup> day of October 2022

  
राजीव नन्दन राय  
RAJEEVA NANDAN RAY  
उप निदेशक / Deputy Director  
(Signature of the claimant)  
क.र.वी.निगम / ESI Corporation

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*